

Nature of case-B.A
Filing no.-8178/2020

Pasupati Mahato Vs. The State of Jharkhand.
Advocate Name- Vikash Kumar

Defects:-

5(a) C.C of Impugned Order may be filed with A/F.

5(e) Cause title of vak may be filled up completely.

9.i) Brown cover, Presentation form, A.G Slip may be filled.

9.ii) Statement of Impugned Order stated at Index page may be suitably corrected.

9.iii) P.S name of petitioner stated at page no 1 and vak differs.

9.iv) Vak is not in original copy.

9.v) G.R No. stated at para 1 and prayer portion may be verified, as the same is not appearing in the F.I.R neither appear in the Impugned Order.

9.vi) Page 10 and 10/A is not in original copy.

9.vii) A/F of Rs. 5 is wanting on affidavit at page 10.

9.viii) Petition is unaffidavited.

9.ix) Fresh legible copy of Aadhar card may be filed and also statement of deponent stated at page no. 10 may be verified.

9.x) Duly certified to be true type copy of page no 15 to 17 and 19 may be filed.